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**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/03/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

APPLICATION NUMBER : CA/ /2017
IN
PETITION NUMBER : CP/9/2016
NAME OF THE PETITIONER(S) : St Marys Hotels Pvt Ltd + 5 Others
NAME OF THE RESPONDENT(S) : T.O. Abraham
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.] SNR. ADV. JOSEPH KODIANTHARA - Sr. Counsel for Applicant -
B. Dhanaraj - Counsel for Applicant - B. Dhanaraj

2. K. Gowtham Kumar

Counsel for Petitioner K. Gowtham Kumar

ORDER

Shri Joseph Kodianthara, senior counsel for the applicant present. Shri K Gowtham Kumar, counsel for respondents present. Counsel for petitioner has raised objections with regard to the operation of the bank account and stated that they are some objections to be filed in relation to the EoGM held on 25.2.2017. The report of the said meeting has been submitted by the Hon'ble Chairman Mr Justice (Retd) M Ramachandran to which the petitioner is likely to file objections. However, our attention has been drawn to the order that came to be passed on 13.2.2017 by this Branch wherein the petitioner made a submission that the operation of old bank accounts be continued and the new bank account should not be operated anymore. Now in the EoGM held on 25.2.2017, R2 to R4 have been authorised to operate the old bank account having No.57006165181 with State Bank of Travancore, Kodimatha Branch. Without prejudice to the rights and contentions of the petitioner we allow R2 to R4 to operate the old bank account till the objections of the petitioner be considered and order is passed. Counsel for respondent is directed to file counter to CA 57/2017. Put up on 31.03.2017 at 10.30 A.M

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)